

**Notification under Delhi Police Act.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of the Delhi Police (General Conditions of Service) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. F. 5/80/82 Home (P) in Delhi Gazette dated the 31st March 1983 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library See No. LT-6411/83.]

**Detailed Demands For Group Of Deptt.  
Of Electronics, 1983-84**

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1983-84. [Placed in Library See No. LT-6412/83]

**Detailed Demands For Group Of Deptt.  
Of Environment, 1983-84**

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH) : I beg to lay on the Table a

copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Environment for 1983-84. [Placed in Library See No. LT-6413/83]

12-14 hrs.

**COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES****Thirty Fifth Report**

SHRI A. C. DAS (Jaipur) : Sir I beg to present the thirty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifteenth Report of the Committee on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Orissa.

12.15 hrs.

**LEAVE OF ABSENCE FROM  
SITTING OF THE HOUSE**

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Eleventh Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each :-

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|-------------------------------|--|
| 1. Shri Xavier Arakal         | —4th October to 19th October, 1982<br>(Tenth Session)  |
| 2. Shri Balasaheb Vikhe Patil | —18th February to 4th March, 1983 and<br>14th March to 16th March, 1983 (Eleventh Session).  |
| 3. Shri B.R. Bhagat           | —18th February to 4th March, 1983<br>(Eleventh Session)  |
| 4. Shri Jitendra Prasad       | —14th March to 6th April, 1983 (Eleventh Session)  |
| 5. Shri Chander Shekhar       | —23rd October to 5th November, 1982<br>(Tenth Session) and —18th February<br>to 4th March, 1983, and 14th March<br>to 12th April, 1983 (Eleventh Session). |

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS :  
Yes.

MR. SPEAKER : The leave is granted. The Members will be informed accordingly.

12-17 hrs.

PETITIONRE DELHI RENT CONTROL (AMENDMENT) BILL, 1980

SHRI K. LAKKAPPA (Tumkur) :  
Sir, I beg to present a petition signed by Shri R.C. Gupta regarding the Delhi Rent Control (Amendment) Bill, 1980, so as to make provisions also for increase in rent in accordance with rise in price index, fixation of standard rent at a rate more than Banks' lending rate of interest, termination of tenancy for non-payment of rent for three months and scrapping of Slum Clearance Act.

12-18 hrs.

MATTERS UNDER RULE 377

(i) Need For Taking Immediate Steps For Respending Orient Paper Mill, Bhaskar Textile Mill And Kalinga Tubes In Orissa.

SHRI CHINTAMANI PANIGRAHI (Bhubneswar) : Three industrial units in Orissa, namely, Orient Paper Mill, Bhaskar Textile Mill and Kalinga Tubes, have closed down for an indefinite period. The Orient Paper Mill is situated at Brajraj Nagar and Bhaskar Textile Mill at Jharsuguda in Sambalpur district in Orissa. Kalinga Tubes is situated at Chauduer in Cuttack district. As many as 20,000 employees were working in these three units. Most of the low paid employees from among them belong to Scheduled Castes and Scheduled Tribes. The closure of these three industrial units have rendered 20,000 employees jobless. This has created an atmosphere of unrest among the workers in the State of Orissa.

12-19 hrs.

MR. DEPUTY-SPEAKER *in the Chair.*

It is not possible on the part of the part of the State Government to solve the problems that have arisen due to the lockout of these units. Large number of workers who have been thrown out of employment cannot be rehabilitated in any other factory. The State Government is not in a position to make any commitment about their rehabilitation nor in a position to revive those units.

Unless immediate steps are taken to review those units, the workers' unrest may pose law and order problem in the State. It is a question of life and death for these 20,000 employees. Therefore, it is necessary to review these units.

In view of this, I demand that the Government of India should intervene in the matter and revive Orient Paper Mill, Bhaskar Textile Mill and Kalinga Tubes of Orissa without any further delay.

[ii] Need For Starting A Fast Train Service Between Allahabad And Lucknow

श्री कृष्ण प्रकाश तिवारी (इलाहाबाद) :  
उपाध्यक्ष महोदय, उत्तर प्रदेश में लखनऊ इस प्रदेश की राजधानी है तथा इलाहाबाद एक तरह से छोटी राजधानी ही है। क्योंकि उच्च न्यायालय लोक सेवा आयोग, शिक्षा विभाग पुलिस विभाग, आवकारी विभागों के सब बड़े-बड़े कार्यालय यहीं हैं। यही नहीं एकाइन्टेंट जनरल का कार्यालय भी इलाहाबाद में ही है।

इलाहाबाद तथा लखनऊ की दूरी केवल 150 किलोमीटर है, किन्तु इन पर कोई फास्ट ट्रेन न होने से जितनी ट्रेनें हैं, उन्हें यह दूरी तय करने में 6 घंटा से 12 घंटा लगता है, जबकि अन्यत्र जहाँ फास्ट ट्रेन चलती हैं, इतनी दूरी 2½ तथा 3 घंटा में तय होती है।